

30.06.2017” shall be substituted;

(c) in paragraph 5,-

(A) in clause (a), for the words and figures “14 to 26 in Annexure -I” the words and figures “10 to 22 of Annexure-A, procured without payment of duty prior to 30.06.2017” shall be substituted;

(B) in clause (b), for the words and figures “4 to 12 in Annexure –I” the words, figures and letter “1 to 9 of Annexure-A, procured without payment of duty prior to 30.06.2017” shall be substituted;

(d) in paragraph (6), for the words and figures “No. 106/58-Customs dated the 29th March, 1958” the words and figures “No. 36/2017 – Customs dated the 30th June 2017” shall be substituted;

(e) in paragraph (8), in first proviso,-

(A) in clause (i) for the words “amount equal to the excise duty on the depreciated value thereof and at the rate in force on the date of clearance” the words “ amount equal to the excise duty but for exemption on the depreciated value thereof” shall be substituted;

(B) in clause (iii), after the words “excise duty leviable”, the words “but for exemption” shall be inserted, and the words “and at the rates in force on the date of payment of such excise duty” shall be omitted;

(f) in the paragraph (10B), after the words “on payment of duty”, the words “but for exemption” shall be inserted;

(g) after paragraph 13, in the Explanation,-

(A) in serial number (xi) for the words, figures and letters “Annexure-I to Appendix 14-I-G of Handbook of Procedures, volume 1”, the words, figures and letter “Annexure to Appendix 6F of Foreign Trade Policy 2015-20” shall be substituted.

(B) in serial number (xii), for the word and figures “Vol.2, 2004-09”, the figures “2015-20” shall be substituted.

(h) for the ANNEXURE-I, ANNEXURE –II, ANNEXURE –III, ANNEXURE –IV, ANNEXURE –V, following shall be substituted, namely:-

“ANNEXURE -A

Sl. No.	Description of Goods
1.	Captive power plant including captive generating sets and transformers of capacity commensurate with the actual requirement of the unit and recommended by the Development Commissioner or Designated Officer. (For status holders, there shall be no requirement of recommendation by the Development Commissioner or Designated Officer).
2.	Spares, fuel, lubricants, consumables and accessories for captive power plants including captive generating sets and spares,

			consumables and accessories for transformers as approved by the said officer.
		3.	Office Equipment including PABX, fax machines, video projection system, computer, laptop, server, spares and consumables thereof.
		4.	Raw materials.
		5.	Components.
		6.	Consumables.
		7.	Packaging materials.
		8.	Tools, jigs, gauges, fixtures, moulds, dies, instruments and accessories and spares thereof.
		9.	A Prototype or technical samples for each of the existing products for the purpose of product diversification, development or evaluation.
		10.	Filters.
		11.	Dripliers, Drip lines and Drip-fittings.
		12.	Micro Sprinklers and Misters.
		13.	Agriculture Sprinklers.
		14.	Fertilizer Tanks.
		15.	Valves.
		16.	Fertilizer pumps and Chemical injection.
		17.	Plant or parts thereof, seeds, saplings, tubers, bulbs, Rhizomes, roots cuttings, all types of grafts, tissue culture material, and other vegetatively propagated material utilized for sowing and planting.
		18.	Crates drums and preservation media (such as acetic acid and vinegar).
		19.	Grading Tables.
		20.	Green House equipment, accessories, heated rooting tables, propagation trays, seeding machines.
		21.	Growing media such as Peat Moss (including peat litres) (whether or not agglomerated), Pearlite /Vermiculite, Rockwool, Cocoa pet, Hydrocorn, Foam based medium and other cultivation medium.
		22.	Fertiliser and chemicals for pre and post harvest treatments such as micro nutrients, plant and growth regulators and other organic and inorganic substances used for plant nutrition, insecticides, fungicides, weedicides, herbicides and the like.
		23.	Hydraulic Excavators
		24.	Pneumatic Compressors
		25.	Jack Hammers
		26.	Hydraulic Drilling Machines
		27.	Line Drillers
		28.	Front End Loaders
		29.	Pneumatic Grinders
		30.	Diamond Wire Saws
		31.	Dressing Machine
		32.	Core Drilling Machine
		33.	Jet Burners
		34.	Cranes
		35.	Derricks
		36.	Tippers and Dumpers
		37.	Welding Machine
		38.	Generating sets
		39.	Steel Chains and Steel Ropes
		40.	D-Shackles

		<table border="1"> <tr><td>41.</td><td>Diamond Wires</td></tr> <tr><td>42.</td><td>Diamond Segments</td></tr> <tr><td>43.</td><td>Tungsten Carbon Drill Rods</td></tr> <tr><td>44.</td><td>Steel Feathers & Wedges</td></tr> <tr><td>45.</td><td>Burner Nozzle</td></tr> <tr><td>46.</td><td>Welding rods</td></tr> <tr><td>47.</td><td>Hydraulic Oil and Lubricants</td></tr> <tr><td>48.</td><td>Explosives</td></tr> <tr><td>49.</td><td>Chisels, Hammers, Chain Pulley Blocks</td></tr> <tr><td>50.</td><td>Steel Pillow Kits</td></tr> <tr><td>51.</td><td>Dust Collector</td></tr> <tr><td>52.</td><td>Consumables and Tools</td></tr> <tr><td>53.</td><td>Spares upto a value of 5 per cent of the value of respective goods specified at Sl. No. 23 to Sl. No. 51 in each financial year.</td></tr> </table> <p style="text-align: center;">ANNEXURE -B</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Description of Goods</th> </tr> </thead> <tbody> <tr><td>1.</td><td>Live animals.</td></tr> <tr><td>2.</td><td>Bird's eggs (fresh) in shells of heading 0404.</td></tr> <tr><td>3.</td><td>Live trees and other plants; bulbs, roots and the like, cut flowers and ornamental foliage.</td></tr> <tr><td>4.</td><td>Fresh vegetables; whole uncut sun dried vegetables; Fresh and uncut/sun dried roots and tubers of Chapter 7.</td></tr> <tr><td>5.</td><td>Fresh and uncut/sun dried edible fruits and nuts of Chapter 8.</td></tr> <tr><td>6.</td><td>Fresh or sun dried plants and parts of such plants.</td></tr> <tr><td>7.</td><td>Silk worm cocoons and raw silk".</td></tr> </tbody> </table>	41.	Diamond Wires	42.	Diamond Segments	43.	Tungsten Carbon Drill Rods	44.	Steel Feathers & Wedges	45.	Burner Nozzle	46.	Welding rods	47.	Hydraulic Oil and Lubricants	48.	Explosives	49.	Chisels, Hammers, Chain Pulley Blocks	50.	Steel Pillow Kits	51.	Dust Collector	52.	Consumables and Tools	53.	Spares upto a value of 5 per cent of the value of respective goods specified at Sl. No. 23 to Sl. No. 51 in each financial year.	Sl. No.	Description of Goods	1.	Live animals.	2.	Bird's eggs (fresh) in shells of heading 0404.	3.	Live trees and other plants; bulbs, roots and the like, cut flowers and ornamental foliage.	4.	Fresh vegetables; whole uncut sun dried vegetables; Fresh and uncut/sun dried roots and tubers of Chapter 7.	5.	Fresh and uncut/sun dried edible fruits and nuts of Chapter 8.	6.	Fresh or sun dried plants and parts of such plants.	7.	Silk worm cocoons and raw silk".
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2.	23/2003-Central Excise dated the 31 st March, 2003 [G.S.R 266(E), dated the 31 st March, 2003]	<p>In the notification, -</p> <p>(a) In the TABLE,-</p> <p>(i) against Sr.No. 3, in Column (3), the words, figures and letters, "other than those referred to in Sr. Nos. 5, 5A, 6, 7 and 7A of this Table" shall be omitted;</p> <p>(ii) against Sr.No. 22, in Column (4), for the word and figures "paragraph 4.1.3", the word and figures " paragraph 4.03" shall be substituted;</p> <p>(iii) against Sr. No. 23, in Column (4), for the words and figures "Duty Free Replenishment Certificate in terms of paragraph 4.2", the words and figures "Duty Free Import Authorisation Scheme in terms of paragraph 4.25" shall be substituted;</p> <p>(b) in the ANNEXURE, -</p> <p>(i) against Sr.No. 2, the condition (ii) shall be omitted;</p> <p>(ii) against Sr.No. 11, for the words "Duty Free Replenishment Certificate", wherever they occur, the words "Duty Free Import Authorisation Scheme" shall be substituted;</p> <p>(c) in the Explanation II, in sub-clause (ii), for the words, figures, brackets and letters "Paragraph 8.3(a) and (b)" the words, figures, brackets and letters " Paragraph 7.03(a) and (b) " shall be substituted.</p>																																										
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	Excise dated the 31 st March, 2003 [G.S.R 267(E), dated the 31 st March, 2003]	<p>(a) the words, figures and brackets “ read with sub-section (3) of section 3 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957 (58 of 1957) and sub-section (3) of section 3 of Additional Duties of Excise (Textile and Textile Articles) Act, 1978 (40 of 1978),” shall be omitted;</p> <p>(b) in clause (a) the words, figures and brackets “and additional duty of excise leviable thereon under section 3 of Additional Duties of Excise (Goods of Special Importance) Act, 1957 (58 of 1957) and additional duty of excise leviable thereon under the section 3 of Additional Duties of Excise (Textile and Textile Articles) Act, 1978 (40 of 1978)” shall be omitted.</p>
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[F.No. DGEP/EOU/40/2017]

(Dinesh Kumar Gupta)
Director to the Government of India

Note:-

1. The principal notification No. 22/2003-Central Excise, dated the 31st March, 2003 was published in the Gazette of India Extraordinary, Part II, Section 3 (i) vide G.S.R 265 (E), dated the 31st March, 2003 and last amended by notification No. 31/2016-CE dated the 24th August, 2016 published vide G.S.R. – S.O. 2786(E) , dated the 24th August, 2016 .
2. The principal notification No. 23/2003-Central Excise, dated the 31st March, 2003 was published in the Gazette of India Extraordinary, Part II, Section 3 (i) vide G.S.R 266 (E), dated the 31st March, 2003 and last amended by notification No. 16/2017-CE dated 30.06.2017 published vide G.S.R. 737 (E), dated the 30th June, 2017.
3. The principal notification No. 24/2003-Central Excise, dated the 31st March, 2003 was published in the Gazette of India Extraordinary, Part II, Section 3 (i) vide G.S.R 267 (E), dated the 31st March, 2003.